## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

## Petition No. 360/TT/2020

Date: 24.11.2020

To, Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I)"

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.12.2020

- 2. Clarify/submit the following information:
  - i. Furnish Forms 5, 12A, 13 in respect of Assets-I, II and III.
  - ii. Copy of letters dated 27.10.2016 and 28.12.2016 containing details for release of Central Finance Assistance (CFA) by MNRE.
  - iii. Details of the total grant claimed and sanctioned.
  - iv. Details of the petitions under which the assets are covered under various phases.
  - v. The methodology adopted in allocation of the grant among the various phases.
  - vi. Break-up of IDC and IEDC upto SCOD and beyond SCOD for Asset-II.

vii. Contract-wise details of Additional Capital Expenditure may be given for the instant assets for 2014-19 period as per the following format:

Ass et No.	Head wise /Part ywise	Partic ulars <sup>#</sup>	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)						Reversal (year wise)						Additional Liability Recognized^					Outstand ing Liability as on 31.3.201 9	
					2014-19 period						2014-19 Period						2014-19 Period						
										-						-						-	-
										-						-						-	-

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer